

DIVISION BENCH

ITEM NO.137

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.7/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	RITIKA THAPAR V/S PRESYDA WELLNESS PVT. LTD. & ORS.
UNDER SECTION	241/242 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Udai Chandani, Adv.

: For the Petitioner

Sh. Krishna Dev Vyas, Adv.

: For the Respondents

ORDER

Ld. Counsels representing the parties are present physically.

- 1.** In this case, the reply has already been filed on behalf of the respondents.
- 2.** The Ld. Counsel representing the Petitioner seeks three weeks time to file the rejoinder.
- 3.** Let the last opportunity be granted to the petitioner for filing rejoinder within the aforesaid stipulated period by serving an advance copy to the other side.
- 4.** The matter is adjourned for further hearing on 5th September, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*